

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.1429/96

Date of Order: 11.12.96

BETWEEN :

A.Narasimha Rao

.. Applicant.

AND

1. The Union of India. re. by the Director General, Telecommunications, New Delhi - 110 001.
2. The General Manager, Telecom Dist. Hyderabad, Suryalok Complex, Hyderabad- 500 003.
3. The Area Manager, Telecom (Central), Hyderabad- 500 004.

.. Respondents.

Counsel for the Applicant

.. Mr.R.Yogender Singh

Counsel for the Respondents

.. Mr.N.V.Ramana

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

J_U_D_G_E_M_E_N_T

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Heard Mr.Yogender Singh, learned counsel for the applicant and Mr.V.Rajeswara Rao for Mr.N.V.Ramana , learned standing counsel for the respondents.

2. This OA is filed praying for a direction to the respondents to take him back to duty retrospectively from 22.4.96 the date he reported to duty with all consequential benefits.

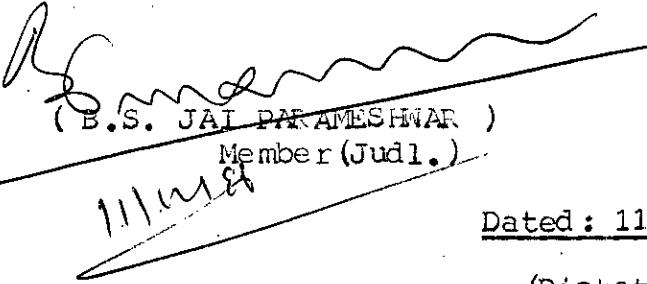
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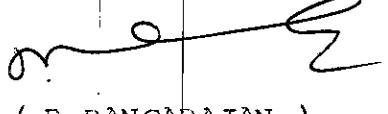
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3. The applicant submits that he was sick from 1.4.94 and hence he could not attend the office from that date. On 22.4.96 he joined back ^{to} ~~on~~ duty along with the medical certificate for his absence from 1.4.94 to 21.4.96. He submits that his services were terminated without following the principles of natural justice.

4. We ~~do~~ not like to express any opinion in this connection. As the applicant has not shown any evidence to ~~show~~ ^{the effect} that he had submitted the medical certificates periodically when he was ~~in~~ sick, though he stated that he had mental depression and that prevented him from submitting medical certificate in time, we do not find that this ~~will~~ ^{is} a valid ground for ~~failure~~ ^{granting leave}. In any case the applicant if so advised may file a fresh representation to the concerned authority for taking him back to duty. That authority will decide the issue in accordance with the rules on receipt of the representation from him.

5. The OA is ordered accordingly. No costs.

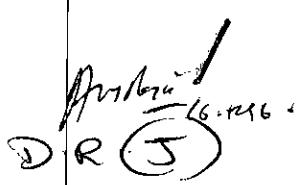

(B.S. JAI PARAMESHWAR)
Member (Judl.)


(R. RANGARAJAN)
Member (Admn.)

Dated: 11th December, 1996

(Dictated in Open Court)

sd


D.R. (J)

..3..

O.A.NO.1429/96

Copy to:

1. The Director General, Telecommunications, New Delhi.
2. The General Manager, Telecom District,
Suryalok Complex, Hyderabad.
3. The Area Manager, Telecom (Central) Hyderabad.
4. One copy to Mr.R.Yogender Singh, Advocate,CAT,Hyderabad.
5. One copy to Mr.N.V.Ramana, Addl.CGSC,CAT,Hyderabad.
6. One copy to Library,CAT,Hyderabad.
7. One duplicate copy.

YLKR

(30) 9/11/97

RECEIVED 11/12/86

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THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:
M(J)

DATED:

11/12/86

ORDER/JUDGEMENT

R.A./C.P/M.A.No.

O.A.NO. 1429/ⁱⁿ86

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

II COURT

YLKR

